

(d) The need for testing of samples in outside recognised laboratories arises due to :

- (i) Non-availability of testing facilities in ISI laboratories ;
- (ii) Specialised nature of testing ; and
- (iii) Receipt of samples beyond the existing capacity of ISI laboratories.

(e) The number of samples tested in ISI laboratories and outside recognised laboratories is as under :

Period	In ISI	Outside recognised labs
1983-84	22,365	5,784
1984-85	24,560	7,763

Drinking Water Facilities in Rural Areas of Madhya Pradesh

6323. SHRI PRATAP BHANU SHARMA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government of Madhya Pradesh has demanded additional fast drilling rigs immediately from the Centre for providing drinking water facilities in rural areas ; and

(b) if so, the details thereof ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) : (a) and (b) : No specific request in this regard has been received from the Government of Madhya Pradesh. However, on the basis of an over-all assessment of the requirements of the State and discussions held at meetings to review the performance of States in Rural Water Supply Sector, the UNICEF is taking action to procure and supply two atlas Copco

Rotamec-50 rigs and one set of 115 CDEX attachment for existing rig to the Government of Madhya Pradesh.

[*Translation*]

Per Hectare Yied of Wheat in Bihar

6324. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pelased to state :

(a) per hectare yield of wheat in Bihar at present ; and

(b) the steps taken to increase the wheat yield in Bihar in near future ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDU LAL CHANDRAKAR) : (a) Per hectare yield of wheat in Bihar during 1983-84 was 1554 kgs. Final estimate of area and production of wheat for the year 1984-85 have not yet become available.

(b) The steps taken to increase wheat yield in the State inter-alia includes : (i) increase in area under high yield varieties ; (ii) increase in irrigated area under the crop ; (iii) use of optimum doses of fertiliser ; (iv) efficient water management to bring irrigation at critical stages of crop growth ; (v) rectification of micronutrient deficiency ; (vi) weed control ; (vii) intensification of research for development of suitable varieties and suitable technology for specific areas ; (viii) dissemination of new wheat production technology through training of extension workers and farmers ; (ix) easy and adequate availability of inputs and short term credit ; and (x) provision of remunerative prices.

Civil Amenities in the Colonies of Sarai Rohilla Area

6325. SHRIMATI SUNDERWATI NAWAL PRABHAKAR : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Eastern Moti Bagh, Nai Basti, Kashmiri Bag and Bag Kadhekhan Colonies of Sarai Rohilla area of Delhi have been provided all the civil amenities and are being regularised ;

(b) if not, the reasons for not regularising these colonies ; and

(c) the time likely to be taken in regularising them ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) : (a) In East Moti Bagh, Nai Basti Kashmiri Bag and Bag Kadhekhan Colonies of Sarai Rohilla area of Delhi, Civil amenities such as sewerage, water mains and C.C. paving of streets etc., are being provided under the Plan Scheme of Environmental Improvement in Slum Areas.

(b) The Delhi Development Authority and the Municipal Corporation of Delhi considered colonies for regularisation in accordance with the Government orders that residential and commercial structures constructed upto 30.6.77 and 16.2.77 respectively may be regularised, after fitting them into a proper layout plan. It has not been possible to regularise the colonies referred to in part (a) of the question. The plans for redeveloping of these areas are under preparation.

(c) Question does not arise.

[English]

Cases under Essential Commodities Act in Special Course

6326. SHRI BRAJAMOHAN MOHANTY : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) names of the States where special courts have been established for speedy trial of the offenders under Essential Commodities Act, with details ; and

(b) the number of persons under detention and the number of prosecutions undertaken under the act during 1984-8 , with details ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) Requisite information is given in the enclosed statement.

(b) The Essential Commodities Act, 1955 does not provide for detention as there is no provision under it to detain a person without trial. As reported by State Governments, Union Territories the number of prosecutions undertaken under the Essential Commodities Act, 1955 during 1984 and 1985 (upto March, 1985) is as under :

Year	No. of prosecution undertaken
1984	5,000
1985 (upto March, 1985)	739

Statement

The names of State Governments who have set up Special Courts for quick disposal of the E.C. Act cases instituted against hoarders and black-marketeers

Sl. No.	Name of State/ U.Ts.	No. of Special Courts
1	2	3
1.	Andhra Pradesh	3
2.	Assam	8
3.	Gujarat	18
4.	Haryana	9
5.	Karnataka	20
6.	Meghalaya	1